

उपसभाध्यक्ष (श्री घनश्याम तिवाड़ी): प्रश्न काल समाप्त। The House stands adjourned to meet at 2.00 p.m.

[Answers to Starred and Un-starred Questions (Both in English and Hindi) are available as Part -I to this Debate, published electronically on the Rajya Sabha website under the link <https://sansad.in/rs/debates/officials>]

The House then adjourned for lunch at one of the clock.

*The House reassembled after lunch at two of the clock,
[THE VICE-CHAIRMAN (SHRI VIKRAMJIT SINGH SAHNEY) in the Chair.]*

PRIVATE MEMBERS' BILLS

THE VICE-CHAIRMAN (SHRI VIKRAMJIT SINGH SAHNEY): Bills for introduction. The Artificial Intelligence (Protection of Rights of Employees) Bill, 2023. Shrimati Mausam B Noor.

The Artificial Intelligence (Protection of Rights of Employees) Bill, 2023

SHRIMATI MAUSAM B NOOR (West Bengal): Sir, I move for leave to introduce a Bill to protect the rights of employees in relation to the use and implementation of artificial intelligence in workplaces and regulate the use of and ensure transparency in the implementation of artificial intelligence technologies at workplaces and for matters connected therewith or incidental thereto.

The question was put and the motion was adopted.

SHRIMATI MAUSAM B NOOR: Sir, I introduce the Bill.

THE VICE-CHAIRMAN (SHRI VIKRAMJIT SINGH SAHNEY): The Deepfake Prevention and Criminalisation Bill, 2023. Shrimati Mausam B Noor.

The Deepfake Prevention and Criminalisation Bill, 2023

SHRIMATI MAUSAM B NOOR (West Bengal): Sir, I move for leave to introduce a Bill to prevent and criminalize the creation, dissemination, and use of deepfake content

without consent or without digital watermark and for matters connected therewith or incidental thereto.

The question was put and the motion was adopted.

SHRIMATI MAUSAM B NOOR: Sir, I introduce the Bill.

THE VICE-CHAIRMAN (SHRI VIKRAMJIT SINGH SAHNEY): The Constitution (Amendment) Bill, 2024 (amendment of article 368). Shrimati Mausam B Noor.

The Constitution (Amendment) Bill, 2024 (Amendment of Article 368)

SHRIMATI MAUSAM B NOOR (West Bengal): Sir, I move for leave to introduce a Bill further to amend the Constitution of India.

The question was put and the motion was adopted.

SHRIMATI MAUSAM B NOOR: Sir, I introduce the Bill.

THE VICE-CHAIRMAN (SHRI VIKRAMJIT SINGH SAHNEY): The Asha Workers (Regularization of Service and Other Benefits) Bill, 2024. Dr. Ashok Kumar Mittal.

The Asha Workers (Regularization of Service and Other Benefits) bill, 2024

DR. ASHOK KUMAR MITTAL (Punjab): Sir, I move for leave to introduce a Bill to provide for regularization of the services of ASHA workers by giving them the status of a permanent employee of the Government and for matters connected therewith or incidental thereto.

The question was put and the motion was adopted.

DR. ASHOK KUMAR MITTAL: Sir, I introduce the Bill.

THE VICE-CHAIRMAN (SHRI VIKRAMJIT SINGH SAHNEY): The Constitution (Amendment) Bill, 2024 (insertion of new article 21-B and amendment of the Seventh Schedule). Dr. Ashok Kumar Mittal.